

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY, 2020 / 18TH VAISAKHA, 1942

B.A.NO.2509 /2020

(CRIME NO. 26 OF 2020 OF PERINTHALMANNA EXCISE RANGE OFFICE,  
MALAPPURAM DISTRICT)

PETITIONER/ ACCUSED:

SOOFIYAN, AGED 44 YEARS, S/O JAMAL,  
RESIDING AT VETTIKUNNEL HOUSE,  
PALAKKATHADAM, MANKADA, PERINTHALMANNA,  
MALAPPURAM DISTRICT - 679 324

BY ADV. SRI. ANOOP.V.NAIR

RESPONDENTS/COMPLAINANTS :

1. STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM, KOCHI - 682 031
2. THE EXCISE RANGE INSPECTOR,  
PERINTHALMANNA EXCISE RANGE,  
PERINTHALMANNA, MALAPPURAM DISTRICT - 679 322

SRI. AJITH MURALI, PP  
SRI. SANTHOSH PETER SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION  
ON 08.05.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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B.A.No.2509 of 2020  
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Dated this the 8<sup>th</sup> day of May, 2020

**O R D E R**

This Bail Application filed under Section 439 of Criminal Procedure Code was heard through Video Conference.

2. Petitioner is the accused in Crime No.26 of 2020 of Perinthalmanna Police Station registered alleging offence punishable under Section 55(i) of the Abkari Act.

3.The prosecution case is that the petitioner was found in possession of 8.5 liters of Indian made Foreign liquor. The petitioner was arrested on 02.03.2020.

4. The counsel for the petitioner submitted that the petitioner is in custody from 02.03.2020. The Indian made Foreign liquor is not a prohibited item. Even if the prosecution case is accepted, according to the petitioner the allegation amounts to only the possession of excess quantity of Indian made Foreign liquor, for which Section 55(i) of the Abkari Act is not attracted.

5. The learned Public Prosecutor submitted that the bail can be granted to the petitioner on stringent condition.

6. Considering the fact that the Indian made Foreign liquor was seized from the petitioner in excess of the prescribed limit and also considering the fact that the petitioner is in custody from 02.03.2020, I think this bail can be granted.

7. Moreover, considering the need to follow social distancing norms inside prisons so as to avert the spread of the novel Corona Virus Pandemic, the Hon'ble Supreme Court in **Re: Contagion of COVID-19 Virus In Prisons case (Suo Motu Writ Petition(C) No.1 of 2020)** and a Full Bench of this Court in **W.P(C)No.9400 of 2020** issued various salutary directions for minimizing the number of inmates inside prisons.

8. Moreover, it is a well accepted principle that the bail is the rule and the jail is the exception. The Hon'ble Supreme Court in **Chidambaram. P v Directorate of Enforcement (2019 (16) SCALE 870)**, after considering all the earlier judgments, observed that, the basic jurisprudence relating to bail remains the same inasmuch as the grant of bail is the rule

and refusal is the exception so as to ensure that the accused has the opportunity of securing fair trial.

9. Considering the dictum laid down in the above decision and considering the facts and circumstances of this case, this Bail Application is allowed with the following directions:

1. The Superintendent of Jail concerned where the petitioner is incarcerated is directed to release the petitioner on bail on executing a self bond ensuring that he will appear before the Court concerned as and when required, if he is not in detention in any other case. It is further directed that the Superintendent of Jail should get the bail bond from the petitioner as stipulated in Section 441 Cr.P.C.

2. The Superintendent of Jail concerned shall also get the phone number and the address at which the petitioner would be residing after his release.

3. The Superintendent of Jail concerned,

immediately after release of the petitioner will forthwith forward the bail bond obtained from the petitioner to the jurisdictional Court.

4. The petitioner immediately after release from the prison, report before the Station House Officer of the Jurisdictional Police Station and shall furnish his phone number and the place where he is going to reside. The Station House Officer concerned shall keep a vigil on the whereabouts of the petitioner and shall ensure that the petitioner does not violate the terms of the undertaking.

5. The petitioner shall appear before the Investigating Officer as and when required. The petitioner shall co-operate with the investigation and shall not threaten or attempt to influence the witnesses or tamper with the evidence.

6. The petitioner shall within one week

from the commencement of the functioning of the jurisdictional court, if the court is not functioning at present, execute a bond for Rs.50,000/- (Rupees Fifty Thousand only) with two solvent sureties each for the like sum to the satisfaction of the jurisdictional Court.

7. The petitioner shall strictly abide by the various guidelines issued by the State Government and Central Government with respect to keeping of social distancing and other directions in the wake of declared lock-down.

8. If any of the above conditions are violated by the petitioner, the jurisdictional Court can cancel the bail in accordance with law, even though the bail is granted by this Court.

**P.V.KUNHIKRISHNAN, JUDGE**